

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.7579/2023

(Arising out of impugned final judgment and order dated 03-03-2022 in WRITC No. 30344/2021 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

SURYA NATH YADAV

Respondent(s)

(I.R. and IA No.59537/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT).

Date : 02-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. V.K Shukla, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel for the petitioners at length and perused the record.
2. No one has filed appearance for the sole respondent, though duly served.
3. Exemption Application is allowed.
4. Leave granted.
5. The interim order passed on 11-4-2023 is continued, till the pendency of the appeal.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)